

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 149 of 1996.

Wednesday this the 8th October 1997.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

T.L. Kumara Pillai,  
Extra Departmental Delivery Agent  
(Put off duty)

Kallara P.O.,  
Trivandrum District.

.. Applicant

(By Advocate Shri Thomas Mathew)

Vs.

1. Assistant Superintendent of  
Post Offices (Office Supervisor)  
Trivandrum South Division,  
Trivandrum.

2. Assistant Superintendent of Post  
Offices, Trivandrum North Sub  
Division, Trivandrum.

3. Assistant Superintendent of  
Post Offices, Central Sub Division,  
Trivandrum.

4. Chief Postmaster General,  
Kerala Circle, Trivandrum. .. Respondents

(By Advocate Shri George Joseph, ACGSC)

The application having been heard on 8th October, 1997,  
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant who was an Extra Departmental  
Delivery Agent (EDDA for short), Kallara Post Office was  
put off duty by A-1 order. Applicant challenges A-1 and  
prays that it ~~xxxxxx~~ be quashed and that he be re-instated  
without prejudice to the disciplinary proceedings initiated  
against him.

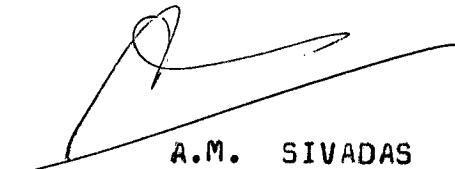
2. When the application came up for hearing it is submitted by the counsel on either side that the applicant has already been reinstated and that the disciplinary proceedings are continuing against him. The prayers A and B therefore, have become infructuous. The learned counsel for applicant submits that the applicant will be satisfied if the respondents are directed to finalise the disciplinary proceedings within a specified time as prayed for in prayer C.

3. Learned counsel for respondents submits that four months' time may be granted for finalising the disciplinary proceedings since there are a large number of witnesses ~~xxex~~ to be examined.

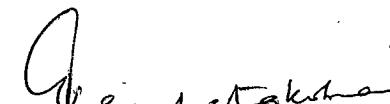
4. Accordingly, we dispose of this application with a direction to 2nd respondent to finalise the disciplinary proceedings against the applicant within four months of today.

4. Application is disposed of as aforesaid. No costs.

Dated 8th October, 1997.



A.M. SIVADAS  
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

rv

LIST OF ANNEXURE

1. Annexure A1: True copy of Memo No.S0/0A/4/11 dated 24.6.94 of 3rd respondent.

• • • •